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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE 29.8.1985

NOTIFICATION  
(INCOME-TAX)

No. 6390 (F.No.197-A/64/82-IT(AI)): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Kasturba Gandhi National Memorial Trust, Kasturbagram, Indore" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.



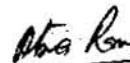
( R. K. TEWARI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Secretary, Kasturba Gandhi National Memorial Trust, Kasturbagram, Indore M.P.)-452020.
2. The Commissioner of Income-tax, Bhopal, with ref. to his letter No. HQRS/10(23C)(iv)/83, dated 8.4.1985.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Chalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.D.T., New Delhi.
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9. Director of Training, IRS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
10. Shri P.K. Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.



( ATMA RAM )  
SECTION OFFICER  
I.T. (AI) SECTION